

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 80 of 2020

IN THE MATTER OF:

Markand Adhikari

...Appellant

Versus

Central Bank of India

...Respondent

Present: -

For Appellant: Mr. Parashant Jain, Mr. Arpit Dwivedi, Ms. Shweta Sharma and Mr. Sai Deepak, Advocates.

For Respondent: Mr. O.P. Gaggar, Advocate for R-1.

Mr. Udit Singh and Mr. Vijendra Kumar Jain, Advocates for R-2.

ORDER
(Virtual Mode)

19.01.2021 Learned counsel for the Appellant submits that he has filed 'Notes of Written Submissions' through e-mail before this Appellate Tribunal. Learned counsel for the Appellant may file Hard Copy of 'Notes of Written Submissions' within one week.

Learned counsel for Respondent submits that he has filed 'Notes of Written Submissions' on 13-01-2021 which is taken on record.

List the Appeal 'For Hearing' on **5th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)